

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 320**  
CP-113(ND)/2024

**IN THE MATTER OF:**

ANIL KUMAR JOHRI

**.....APPLICANT/PETITIONER**

**Vs**

PAM COMPOSITE PVT. LTD. AND ORS.

**.....RESPONDENT**

**SECTION**

**U/s 241/242**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Hemant Kumar, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

The Learned Counsel appearing for the Petitioner has submitted that he has served the Respondents and filed proof and affidavit of service. No one has appeared on behalf of the Respondent. The Petitioner is directed to serve the Respondents by dasti and file proof and affidavit of service within one week. The Respondents are directed to file reply affidavit within one week after receipt of the notice.

Interim order dated 20.06.2024 shall continue till the next date of hearing.

List the matter on **09.09.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**